

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

113. I.A. 1081/2024  
I.A. 5632/2023  
I.A. 2498/2023  
I.A. 2505/2021  
I.A. 1442/2020  
I.A. 1413/2020  
I.A. 1370/2020  
IN  
C.P.(IB)-859(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER MSET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **28.03.2024**

NAME OF THE PARTIES: Parish Tekriwal.

V/s.

VRG Digital Corporation Pvt Ltd.

SECTION 7 OF IBC, 2016

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

Adv. Aishwarya Venkitaraman i/b KS Legal and Associates, Respondent No.2 in IA 1413 of 2020 and 1370 of 2020, Adv B Gopalkrishnan a/w Gauri Nar for Liquidator in IA 1081/24, IA 2498/23, IA 5632/23, IA 2505/21, IA 1442/20, IA 1413/20, 1370/20, Adv. Gaurav Jalendra on behalf of applicant - IA 2505 of 2021 are present.

**I.A. 1081/2024**

1. The above Application has been filed by the Liquidator to take on record the 12<sup>th</sup> progress report for the quarter ended on 31.12.2023 on record.
2. Ld. counsel for the Liquidator submits that no progress has been done in this quarter because there are no assets left in the Corporate Debtor and Liquidator is in the process of filing dissolution application.

3. Heard the counsel and accordingly, the report is taken on record. As no further orders are required, I.A. **allowed** and stands **disposed of**.

**I.A. 2498/2023**

1. The above application has been filed by the Liquidator seeking extension of liquidation period for a period of 90 days from 30.04.2023.
2. Ld. Counsel for the Liquidator seeks to withdraw the above Application. Permissions is granted. Accordingly, the above application is **dismissed as withdrawn**.

**I.A 5632/2023**

1. The above Application has been filed by Liquidator seeking condonation of delay of 143 days incurred in filing the 10<sup>th</sup> progress report from 15.07.2023 to 05.12.2023 and to take on record the 10<sup>th</sup> progress report for the quarter ended on 30.06.2023.
2. The reason explained by the Liquidator is due to technical difficulties faced and unavailability of complete bank statements of the corporate debtor, though it is not mentioned in the Application. Ld. Counsel also mentioned that there was some medical emergency in the family of the liquidator because of which some delay has taken place.
3. After hearing the submissions and in view of the medical issue, we condone the delay of 143 days in filing the progress report and warn the liquidator to file progress report timely.
4. Accordingly, the above application is **allowed** and progress report is taken on record. I.A. 5632/2023 is **disposed of**.

**I.A. 1442/2020 I.A. 1413/2020 I.A. 1370/2020**

1. Ld. Counsel for the liquidator submits that after examination of the facts of the above I.A.s, he wishes to withdraw the above applications.

Accordingly, the above Applications are **dismissed as withdrawn**.

**I.A. 2505/2021**

1. Adv. Gaurav Jalendra for the Applicant is present through VC. At the request of the Applicant, list on **25.04.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)